

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH : C-IV**

C.P.(IB)-4238/MB/2018

Under section 9 of the Insolvency &
Bankruptcy Code, 2016

In the matter of

Steelman Engineering & Forgings,
a proprietorship represented by its
proprietor; Mr. Anand Mehta
...Operational Creditor

Versus

AG Conveying Systems Private Limited
....Corporate Debtor

Order Delivered on 10.12.2019

Coram:

Mr. Rajasekhar V.K. : Hon'ble Member (Judicial)
Mr. Ravikumar Duraisamy : Hon'ble Member (Technical)

ORDER

Per: Rajasekhar V.K., Member (Judicial)

1. In continuation of order dated 03.12.2019 passed by this Adjudicating Authority in the above matter, this Adjudicating Authority hereby appoints Mr. Rajesh S. Shah, Registration No.: IBBI/IPA-002/IP-N00592/2018-19/11881 having address at 635/84, Siddharth, Vijayanagar Colony, Next to MSEDCL

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Building, Opp. to Neelayam Theatre, Pune – 411 030 as the Interim Resolution Professional (IRP) in the matter. He is directed to take further steps in the matter immediately.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

10.12.2019

Sd/-

RAJASEKHAR V.K.
Member (Judicial)